

ACT No. XXXIV OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st August 1867.)

An Act to repeal Act No. XIX of 1866 in the places to which the Madras Salt Excise Act, 1867, may be made applicable.

WHEREAS it was enacted by Section 1 of Act No. XIX of 1866 (to enhance the price of Salt manufactured and sold under the orders of the Governor of the Presidency of Fort Saint George in Council), that Section 43 of Act No. VI of 1844 should be repealed, and that, in lieu thereof, the following Section should be substituted (that is to say):—

“XLIII. The price to be paid to the Government of the Presidency of Fort Saint George, for salt manufactured and sold under the orders of the Governor of the Presidency in Council, for consumption within the territories subordinate to the same Presidency, shall, from and after the passing of this Act, be one Rupee and eleven annas for every three thousand two hundred tolas weight of salt.”

And whereas, with the previous sanction of the Governor General of India, a Bill to be called the Madras Salt Excise Act, 1867, has been introduced into the Council of the Governor of Fort Saint George for the purpose of making Laws and Regulations, to enable the Local Government to levy a duty, by way of Excise, on salt manufactured in the districts to which such Act may be made applicable, and there to fix the Salt Excise and Import Duties, and the selling price of salt imported by the Government, at such rates as the Governor of Fort Saint George in Council, with the sanction of the Governor General of India in Council, may, from time to time, determine: And whereas, in order to give effect to the proposed enactment, it is necessary to render the said Act No. XIX of 1866, and the Section substituted thereby for the original Section 43 of Act No. VI of 1844, inoperative in those districts to which

which the said Madras Salt Excise Act, 1867, may be made applicable; It is hereby enacted as follows :—

1. In all districts, or parts of districts, of the Madras Presidency to which the said Madras Salt Excise Act of 1867 may be made applicable, Act No. XIX of 1866 of the Governor General of India in Council and the said Section thereby substituted for the original Section 43 of Act No. VI of 1844, shall be held to be repealed and of no effect.